

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 838  
ANSWERED ON TUESDAY, THE 28<sup>TH</sup> JULY, 2015**

**SETTING UP OF PROFESSIONAL AND TRAINING INSTITUTIONS UNDER CSR  
QUESTION**

838. SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that the current rules of Corporate Social Responsibility(CSR) allow companies to set up professional and training institutions;
- (b) if so, whether it is also a fact that contrary to above provisions, under the instant rules the industry specific companies cannot set up their domain specific technology institutions on a presumption that the passed out students may join the company;
- (c) whether the Ministry has issued any clarification in this respect, if so, the details thereof; and
- (d) if not, whether a clarification will be issued allowing the companies to establish their domain specific technical institutions for the benefit of country?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (d): Schedule VII of the Companies Act, 2013 specifies the activities that can be undertaken by the companies under their CSR Policies. Under liberal interpretation of Schedule VII, as clarified in the General Circular dated 18.06.2014 issued by the Ministry of Corporate Affairs (available on the Ministry's website [www.mca.gov.in](http://www.mca.gov.in)), setting up of professional and training institutes by companies can be considered as CSR activities under the Act. No further clarification is envisaged at present.

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